

of First Class and one Single journey Second Class Mail Fare for the patient only in the case of Second Class and no fare for the escort.

Under the existing procedure for availing of the concession, such persons can have the concession tickets direct from the station concerned on production of the requisite certificate. On the other hand, the procedure for availing of the concessions by most of the other categories of persons entitled thereto requires them to approach the headquarters Office or the Divisional Office of the Railway Administration concerned. Under the existing Rules, the certificate required to be produced by an orthopaedically handicapped person is maintained as a record by the station staff for internal check by Accounts Department and also forms an authority on the basis of which a concession ticket is issued. In view of this, it is not possible to have the concession tickets issued to such persons on production of Identity Card. The procedure if adopted is also likely to result in misuse of this facility.

Representation regarding extension of Hatia Jharsuguda passenger train

2669. SHRI GANANATH PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation from people living in the surrounding areas of Sambalpur and Bolangir Districts of Orissa for the extension of Hatia Jharsuguda passenger train up to Titlagarh;

(b) if so, what steps have so far been taken by Government in this regard as there are no regular train services from Jharsuguda to Titlagarh onwards South in the afternoon; and

(c) whether any new train services are proposed for this region in near future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The extension of 1 JH/2 JH Hatia-Jharsuguda passenger to and from Titlagarh is not feasible for want of adequate terminal facilities at Titlagarh. It will also not be liked by passengers on Jharsuguda-Rourkela section as it serves the Industrial workers and will also result in misconnection with 23/24 Hatia-Patna Express at Hatia.

(c) No.

Representation re. Pune-Miraj section of South Central Railway

2670. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received representation dated 21st September, 1977 regarding Pune-Miraj Section of the South Central Railway— increase of Rent from caterers; and

(b) if so, what action have Government taken or propose to take and when?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) On the basis of the latest periodical review, with effect from 1st August 1976, South Central Railway have increased the rent of the Railway accommodation provided to the Catering/Vending contractors from 6 per cent to 10 per cent of the capital cost of these structures. This is within the permissible maximum limit of 11 per cent prescribed as per rules. However, individual cases of hardships will be reviewed keeping in view the commercial viability, sales turnover, remunerativeness of the contract, other local conditions, etc.

Representation by Fertilizer Promotion Staff Association, Calcutta

2671. SHRI A. K. ROY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether representation No. FESA/74, dated 8th September, 1977